

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3388 of 2020

1. Raju Ansari @ Md. Najeer Ansari @ Raju.
2. Anjar Ansari @ Sabbu @ Anjar Ahmad.
3. Istiyak Ansari @ Md. Ishtiyak Ansari.Petitioners

Versus

The State of Jharkhand.Opposite Party

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. A.K. Chaturedy, Advocate
For the State : A.P.P.

02/9-9-2020 Heard the parties.

So far as defect nos. 3, 4, 9 (i), as pointed out by the office, are concerned, learned counsel for the petitioners undertakes to remove the same once the situation normalizes. As regards defect no. 9 (ii) is concerned, same is ignored.

The petitioners apprehend their arrest in connection with Sisai P.S. Case No. 50 of 2020.

It has been alleged that the accused persons had violated the guidelines imposed due to Covid-19 by spreading communal tension.

Names of the petitioners have been disclosed by the apprehended accused persons and even otherwise the allegations are general and omnibus in nature.

Regard being had to the above, the petitioners, named above, are directed to surrender in the court below within a period of four weeks from today and pray for regular bail, and in that event, they will be enlarged on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only) each with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Gumla in connection with Sisai P.S. Case No. 50 of 2020, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)

Rakesh/-